

for facilitation of modernisation of cotton textile industry.

- (iii) Revised rates of CCS have been announced effective from 1st July, 1986. These rates have been announced for a period of 3 years and are generally higher than before.
- (iv) Textiles have been brought under the scheme of Contract Registration with a view to providing an element of certainty to exporters in the matter of CCS.
- (v) The number of days of pre-shipment credit has been increased from 90 days to 180 days. The rate of interest has also been reduced by 2.5%.
- (vi) Many items of raw material/fabrics are permitted to be imported under Duty Free REP Schemes and the Import-Export Pass Book Scheme.
- (vii) Under 100% Export Oriented Units and Free Trade Zones Scheme, facilities for liberal import of capital goods and raw materials alongwith many other concessions are given.
- (viii) Government has been giving liberal assistance for sponsoring and funding promotional activities such as market studies, buyer-seller meets, participation in International fairs and exhibitions.
- (ix) The Government permits import of 4 sophisticated textile machines at a concessional rate of 25% provided the importer exported 5 times the value of the machinery over and above the average exports of the exporter during the preceding 3 years. In addition to the existing scheme, the modified export obligation

scheme permits imports with an export obligation for exporting 75% of the production for 5 years. However, the importer is allowed to choose any one of the two export obligations.

[English]

#### **Representation for increase in quota of Haj Pilgrims**

\*276. SHRI P.M. SAYEED: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have received any representation for increasing the yearly quota of Haj Pilgrims;

(b) whether Government have also been requested to take up the matter with Saudi Arabia Government to extend more facilities to the Indian Muslims going on Haj pilgrimage;

(c) whether Government have requested Saudi Arabia Government to abolish Airport taxes for pilgrims; and

(d) if so, the reaction of that Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO). (a) Yes, Sir.

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.

#### **Export of engineering goods**

\*277. SHRI KRISHNA SINGH: Will the Minister of COMMERCE be pleased to state.

(a) whether causes for poor performance of export of engineering goods have been identified

(b) to what extent the large industrial